

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri A.K. Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

**Petition No.184/2004
With IA No. 38/2006 and
IA No. 43/2006**

In the matter of

Provisional tariff for the period from 1.4.2006 to 31.3.2007 in respect of Nathpa Jhakri Hydro Electric Power Station.

And in the matter of

Satluj Jal Vidyut Nigam Ltd., New Shimla

.... **Petitioner**

Vs

1. Punjab State Electricity Board, Patiala
2. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
3. Delhi Transco Ltd., New Delhi
4. Jaipur Vidyut Vitaran Nigam Ltd., Jaipur
5. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
6. Jodhpur Vidyut Vitaran Nigam Ltd., Jodhpur
7. Himachal Pradesh State Electricity Board, Shimla
8. Power Development Department, Govt. of J&K, Srinagar
9. Chandigarh Administration, Chandigarh
10. Uttar Pradesh Power Corporation Ltd., Lucknow

..... **Respondents**

The following were present:

1. Shri Suresh Kumar, SJVNL
2. Shri Ashwini Bhardwaj, SJVNL
3. Shri N.C. Dhingra, SJVNL
4. Shri R.K. Bansal, SJVNL
5. Shri H.B. Sahay, SJVNL
6. Shri Yogendra Kumar, SJVNL
7. Shri S.N. Ghosh, SJVNL
8. Shri Ramjodh Singh, SJVNL
9. Shri A.K. Srivastav, SJVNL
10. Shri Padamjit Singh, PSEB
11. Shri T.P.S. Bawa, PSEB
12. Shri Jayant Verma, UPPCL

13. Shri V.K. Goyal, HPGCL
14. Shri R.K. Arora, HPGCL
15. Shri A.S. Chauhan, JVVNL
16. Shri S.R. Narasimhan, NRLDC
17. Shri Devender Kumar, NRLDC
18. Shri P.K. Aggarwal, NRLDC

ORDER
(DATE OF HEARING : 20.6.2006)

The petitioner through IA No. 38/2006 has sought approval for provisional two part tariff in respect of Nathpa Jhakri Hydro Electric Power Station, for the period from 1.4.2006 to 31.3.2007 @ Rs.2.56/kWh based on the analogy of tariff order dated 17.6.2005. Subsequently, vide IA No.43/2006 the petitioner prayed that the generating station be declared as run-of-river with pondage type and for revision of the capacity index of the generating station accordingly.

IA No.38/2006

2. By order dated 17.6.2005, the Commission had approved the provisional tariff for the year 2005-06 as under:

- “9. (a) **Capacity Charge**
- (i) Capacity Charges for the year 2005-06 shall be worked out as under:
Capacity Charge = Annual Fixed Charge – Primary Energy Charge
Annual Fixed charge = (Saleable Design Energy of station
x 235 Paise/kWh)
- (ii) Saleable Design Energy of the station for the year 2005-06 :
- | | | | | |
|-----|---|---|---------|-----|
| (a) | Annual Design energy (approved by CEA) | = | 6924.62 | Gwh |
| (b) | Auxiliary consumption for underground station @ 0.7% and transformation losses @ 0.5% = @ 1.2 % | = | 83.10 | Gwh |
| (c) | Energy sent out (a-b) | = | 6841.52 | Gwh |
| (d) | Free power to home state @12% | = | 820.98 | Gwh |
| (e) | Annual Saleable design energy (c-d) | = | 6020.54 | Gwh |
- (iii) **Annual Fixed charge (Provisional) = (6020.54 X 235)/1000**
= Rs. 1414.83 crore

(b) **Primary Energy Charge.** Primary energy charge for the year 2005-06 shall be worked out in accordance with the methodology for the year 2004-05 given at para 6(b) above, except that primary energy rate shall be based on the average of 12 months lowest variable charges of the Central Sector thermal power stations of Northern Region for the year 2004-05, as may be certified by NREB.”

3. The tariff approved was based on single part tariff of Rs.2.35/kWh as agreed to in the meeting of NREB held in June 2004. At the hearing the representatives of the respondents opposed any increase in tariff on the ground that the petitioner should file a petition for final tariff instead of seeking increase on provisional basis. They urged that there is a case for reduction of provisional tariff. In view of this, the representative of the petitioner did not press for increase of single part tariff to Rs.2.56/kWh.

4. We direct that the tariff approved by order dated 17.6.2005 for the year 2005-06 shall be continued upto 31.3.2007 on provisional basis. Meanwhile, the petitioner shall file an appropriate petition for approval of final tariff. In case the petitioner fails to make such an application for approval of final tariff by 31.12.2006, the Commission may reduce the tariff allowed provisionally. With the above, IA No.38/2006 stands disposed of.

IA NO. 43/2006

5. The representatives of the respondents present at the hearing have stated that copy of the IA has not been served on them. The representative of the

petitioner has clarified that copy of the IA has already been sent to all concerned and evidence to that effect has been submitted before the Commission.

6. We direct that IA be listed for further hearing on 1.8.2006. Meanwhile, the respondents may file their reply to the IA.

7. The petitioners shall also file on affidavit before the next date of hearing, the following information for the Commission to be able to see the matter in proper perspective:

- (i) Month-wise energy actually supplied to the grid by the generating station during 2004-05 and 2005-06;
- (ii) Status of FRL and corresponding design energy during 2004-05, 2005-06 and 2006-07.
- (iii) The exact scope of “pumping in reservoir”
- (iv) Reasons for restricting maximum generation to 95% of 1500 MW in the calculation of design energy;
- (v) Expected peak MW and daily energy (ex-bus), month-wise for 2006-07.

Sd/-
(A.H.JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 20th June 2006